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* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

% ***Date of Decision: 6th April, 2026***

+ CRL.M.C. 2500/2026 & CRL.M.A. 10178-10179/2026

SHARIQ SAEED KHANPetitioner

Through: Mr. Manoj Tewari, Advocate

versus

THE STATE OF NCT OF DELHI AND ANRRespondent

Through: Mr. Raj Kumar, APP for State/R-1
Insp., Narasi Prasad Meena, PS IGI
Airport

Mr. Himanshu Matta, Advocate for
R-2

Respondent No. 2 in person with her
father

CORAM:

HON'BLE MR. JUSTICE MANOJ JAIN

J U D G M E N T (oral)

1. Petitioner herein seek quashing of FIR No. 160/2019 dated 18.04.2019, registered at Police Station IGI Airport for commission of offence under Section 354A IPC, along with all consequential proceedings arising therefrom, on the basis of compromise arrived at between the parties.

2. As per allegations appearing in FIR, on 17.04.20219, respondent no. 2 took a flight to return to India from Dubai. She was on vacation with her family members. Petitioner herein was occupying rear seat and was sitting behind respondent no. 2 and since he touched her inappropriately, the matter was reported to the police which resulted in registration of aforesaid FIR.

3. Case is already at the stage of trial and part testimony of respondent no. 2 has, reportedly, been recorded, already. Quashing is being sought on the



basis of amicable settlement between the parties. Terms of settlement have been reduced in writing and as per such settlement dated 26.09.2025, petitioner herein has apologized for his conduct and respondent no. 2 herein has forgiven him, on humanitarian grounds

4. Both the parties are present in person.

5. Respondent no. 2 is present with her father. Investigating officer is also present and identifies her. She reiterates the terms of settlement and submits that since matter has been amicably settled and since such settlement is without any pressure, coercion, force and undue influence.

6. During course of the proceedings, petitioner has tendered apology to respondent no. 2 and respondent no. 2 reiterates that she would have no objection to the quashing of FIR.

7. Keeping in mind the overall facts of the case, the fact that parties have amicably settled their all disputes, continuing with criminal proceedings would serve no useful purpose.

8. Accordingly, exercising inherent powers vested in this Court under Section 528 of *Bharatiya Nagarik Suraksha Sanhita, 2023*, it is deemed appropriate to quash the instant FIR.

9. Consequently, to secure the ends of justice, FIR No. 160/2019 dated 18.04.2019, registered at Police Station IGI Airport for commission of offences under Sections 354(A) IPC, along with all consequential proceedings arising therefrom, is quashed subject to petitioner's depositing cost of Rs. 30,000/- with *Civil & Sessions Court Stenographers Association, Delhi* (savings Account No. 0613000100079946 *IFSC-PUNB0061300, Punjab National Bank, Gokhale Market Branch, Delhi*) within two weeks from today. Proof of deposit of cost and original affidavits



of the parties be submitted before the learned Trial Court within further two weeks.

10. The petition stands disposed of in aforesaid terms.
11. The pending application also stands disposed of in aforesaid terms.

(MANOJ JAIN)
JUDGE

APRIL 06, 2026/dr/sy